

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 85863 OF 2013

[Arising out of Order-in-Appeal No: BR/256/TH-I/2012 dated 22nd October 2012
passed by the Commissioner of Central Excise (Appeals), Mumbai Zone – I.]

IDL Chemicals Ltd

Lonad Village, Tal: Bhiwandi, Bhiwandi – 421 302
Maharashtra

... Appellant

versus

Commissioner of Central Excise

Thane – I

Navprabhat Chambers, Ranade Road, Dadar West
Mumbai - 400028

...Respondent

APPEARANCE:

None for the appellant

Shri Xavier R Mascarenhas, Superintendent (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A / 86333/2023

DATE OF HEARING: 05/09/2023

DATE OF DECISION: 05/09/2023

PER: CORAM

This appeal has been filed against order¹ of Commissioner of

¹ [order-in-appeal no. BR/256/TH-I/2012 dated 22nd October 2012]

Central Excise (Appeals), Mumbai Zone – I.

2. None appeared for the appellant. We have heard Learned Authorised Representative.

3. On a perusal of the records, we find that, despite several notices having been issued, the appellant has not been represented in any of the hearings on days of listing for disposal. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)